

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DA 1619/94

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New Delhi this the 13th day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri P.C. Mishra
Dhani Civil Service Officer
working as Deputy Secretary,
Urban Development Department,
Govt. of NCT of Delhi.

R/o C-7/53, Safdarjung Development Area,
New Delhi-110016

(None for the applicant) ... Applicant

Vs.

1. Union of India
through
Secretary to Govt. of India
Ministry of Home Affairs,
U.T. Section, North Block,
Central Sectt., New Delhi.
2. Govt. of NCT of Delhi through
its Chief Secretary,
5 Sham Nath Marg, Delhi-54
3. Shri V.K. Kapoor, IAS
formerly Chief Secretary, Delhi Admin.
Presently Secretary to Govt. of India
Defence Production and Supplies,
Ministry of Defence, New Delhi.

(By Advocate Shri N.S. Mehta, Learned.. Respondents
Senior Counsel)

ORDER (ORAL)

None for the applicant, even on the second
call. It is seen that by order dated 6-2-97, the
case was ^{to be} remain on Board and to be taken up on 13.2.97, but
none has appeared for the applicant even today.

In the above circumstances, this D.A. is dismissed
for default and non prosecution.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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